SHRIMATI PRATIBHA SINGH: Sir, what was the original cost of construction per unit of Brahmpuri colony and how much amount, on an average, has been recovered from the allottees so far by way of rent, and what is the balance they have yet to pay? This delay in handing over the right of ownership is creating a lot of difficulties to the persons who have gone in for these flats.

SHRI SIKANDAR BAKHT: Sir, the cost per unit has not been asked in the question. I am....

MR. CHAIRMAN: You can say the same thing.

SHRI SIKANDAR BAKHT: I require notice for that. This does not arise out of the original question.

SHRIMATI PRATIBHA SINGH: What is the life span of these colonies as assessed by the architects and engineers concerned?

SHRI SIKANDAR BAKHT: My answer is the same for this also. I require notice.

Allotment of plots to persons whose houses were demolished during the emergency

*610. SHRI MAHENDRA BAHADUR SINGH;
SHRIMATI PRATIBHA
SINGH†
SHRIMATI SUSHILASHANKAR ADIVAREKAR;
SHRIMATI SARASWATI
PRADHAN;

Will the Minister of WORKS AND HOUSING AND SUPPLY AND RE-HABILITATION be pleased to refer to the reply to Starred Question 75 given in the Rajya Sabha on the 16th November, 1977 and state:

(a) what criterion has been fixed to select applications for allotment of plots measuring 40/80 sq. yards in

development areas in Delhi from the persons whose houses were demolished during the Emergency;

- (b) whether there is any proposal under Government's consideration to give priority to those persons who have power of attorney, receipts for house-tax paid by them and other documentary proof to show that they actually owned houses in the colonies which came under demolition during Emergency; and
- (c) if so, what is the total number of such cases?

निर्माण श्रौर श्रावास तथा पूर्ति ग्रौर पुनर्वास मंतालय में राज्य मंत्री (श्री राम किंकर) :(क) 40/80 वर्ग गज के प्लाटों का श्रावंटन करने के प्रस्ताव को ग्रभी श्रन्तिम रूप नहीं दिया गया है तथा ग्रभी तक कोई मानदण्ड निर्धारित नहीं किए गए हैं।

- (ख) जी, नहीं।
- (ग) प्रश्न ही नहीं उठता ।

†THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING AND SUPPLY AND RE-HABILITATION (SHRI RAM KIN-KAR): (a) The proposal for allotment of 40/80 sq. yd. plots has not yet been finalised and no criterion has yet been fixed.

- (b) No, Sir.
- (c) Does not arise.]

श्रीमती प्रतिभा सिंह : श्रीमन तीसरा जवाब मेरी समझ में ठीक से नहीं श्राया । माननीय मंत्री जी ने कहा कि प्रश्न ही नहीं उठता । उसको वह फिर से बता दें तो ज्यादा श्रासानी होगी क्योंकि जिन लोगों को ये चीजें मिली हैं उनकी दिक्कतों को समझते हुए उनके लिएक्या क्या मुविधायें दी जाएंगी, इम बात की जरा व्याख्या कर दें।

[†]The question was actually asked on the floor of the House by Shrimati Pratap Singh.

t[] English translation.

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SHRI SIKANDAR BAKHT: In July 1977 DDA announced that they would give alternative plots of 40/80 square yards to those persons whose houses have been demolished and the area acquired during the demolition operations for the last two years. This has been done for the sake of giving certain facilities. Of course, there were certain formalities which ought to have been gone through before making this announcement but were not gone through. They are being gone through now.

Oral Answers

श्री नागश्वर प्रसाद शाही : श्रीमन्, क्या यह सही है कि जिन गरीब लोगों की झग्गी-झौंपडियां गिरा दी गई ग्रौर जिनके लिए म्राख्वासन दिया गया कि उन्हें 40 म्रौर 80 गज का प्लाट भ्रलाट किया जाएगा, उसमें शासन के लोग काफी ग्रनाचार ग्रौर श्रत्याचार कर रहे हैं श्रौर जो उनके हाथ गरम कर देते है उनको प्लाट भ्रलाट हो जाते है ग्रौर जो लोग, गरीब लोग उनके हाथ गरम नहीं करते वह स्रपनी रसीद वगैरह सब सबुत लेकर घृम रहे हैं दो साल से । क्या सरकार कोई ऐसी व्यवस्था करेगी, ऐसा कोई तरीका निकालेगी ताकि उनको सरकारी कर्मचारी लोग परेशान न करें ग्रौर सही माने में जिनके पास रसीदे हैं ग्रौर जिनकी ग्रपनी झग्गियां-झौपड़ियां गिराई गई, उनको प्लाट शीघ्रातिशीघ्र ग्रलाट किये जायेंगे ?

श्री सिकन्दर बख्त : इसमें देखना यह है कि श्रोनरिशप ऐस्टेबिलिश होनी चाहिए । जहां श्रोनरिशप ऐस्टेबिलिश होगी उनको जरूर जगह मिलेगी । रसीद से सिर्फ श्रोनर-शिप ऐस्टेबिलिश हो जाएगी तो माना जाएगा, नहीं होगी तो नहीं माना जाएगा ।

श्री नागेश्वर प्रसाद शाही : उस गरीब ब्रादमी के पास इतनी बड़ी झौंपड़ी थी वह गिरा दी गई, वह कहां से सबूत लाएगा ? ब्राप एक कमेटी बना दीजिए जो जांच करके रिपोर्ट करे। भ्रोनरिशप कैसे ऐस्टेबलिश होगी.. (Interruptions) यह टालने वाला जवाब है ।

श्री सिकन्दर बख्त : मैं श्रापको बता दूं कि यह जवाब ठीक है । इसका ताल्लुक जो मौजूदा रेकार्ड हमारे महकमे में मौजूद है उनसे है । लेकिन डेमोणिलन के बारे में रिसर्वे किया जाए, इसके लिए कह दिया गया है । उससे श्रगर कोई नई बातें मामने आयेगी तो उन पर गौर किया जाएगा ।

SHRI E. R. KRISHNAN: My persons have so far applied and how many of them have been promised by the Government?

SHRI SIKANDAR BAKHT: Five thousand.

SHRI C. R. KRISHNAN: My second question has not been answered. How many of them have been promised by the Government?

SHRI SIKANDAR BAKHT: This question is still under consideration of the Government, as to how these rehabilitation facilities have to be provided. Therefore, the question of assurance or promise does not arise.

SHRI N. G. RANGA: The Government seems to be considering this question for many months, if not more than one year. These people are very small people and in view of that they can build only small huts in an area of 40/50 square yards. And it is for that reason that my honourable friend 'was talking about docuestablish ments needed to ership or the legitimacy of the claim to that particular plot, and so on. That is why part(b) of the question was put. And priority to these persons should have been given because the power of attorney has been established, receipts for house-tax paid also had been produced and other documentary proof also was being provided. Even in these cases, why is it that so much delay has taken place? And is it that my hon, friend is not

able to come to grips with the administration in order to put a time limit? He says that there is no time limit at all. Is it fair?

SHRI SIKANDAR BAKHT: The power of attorney is not treated as proof of ownership. Receipts of tax paid, etc., may be proof of possession of accommodation but not of ownership. Even a tenant may be in possession of a house-tax receipt. Therefore, these things will have to be thrashed out before we come to some conclusion.

SHRI N. H. KUMBHARE: Sir, there are several hundred people who have approached the DDA for allotment of a piece of land and the fact remains that these people are without shelter, without any house of their own. In view of the Government's policy that those who are shelterless will be provided with some could not they relax the conditionif the DDA is otherwise satisfied that here is a person who says that he had a dwelling of his own which was demolished and he does not have any proof— and let him be allotted a piece of land? Could they not relax the conditions by which these people also can be rehabilitated?

SHRI SIKANDAR BAKHT: As far as that part is concerned, it is the duty of the Government to see that every individual, every citizen in the country is provided with housing facility. This is a very general sort of thing and correct. I would tell you that the Government is seized of the problem and will try to do its best.

श्री योगेन्द्र शर्मा: मान्यवर, मंत्री महोदय, को यह मालूम है कि पिछले दिनों में जो शिकायतें ग्राई हैं ग्रीर जो गवाहियां हुई है उनसे मालूम होता है कि लगभग डेंद्र लाख मकानात दिल्ली में इमरजेन्सी के दौरान तोड़े गये हैं। मैं यह जानना चाहता हूं कि जैसा ग्रापने ग्रपने चुनाव घोषणा-पत्न में बायदा किया था कि इन लोगों को फिर से बसाया जाएगा, ग्रब तक कितने लोगों को ग्रापने फिर से बसाया है ?

श्री सिकन्दर बख्त: हमारे दोस्त ने एक ग्रच्छा सवाल किया है । मैं नहीं चाहता था कि उन दिनों का जिक करूं जिन दिनों का जिक करने से मैं ग्रामतौर पर बचने की कोशिश करता रहा हूं क्योंकि पीछे क्या होता रहा, उसका जिक करके जनता गवर्नमेन्ट ग्रपने फर्ज से पीछे नहीं हटना चाहती है । मैं पहले कह चुका हूं कि डिमोलियूशन के सिलसिले मे पहले जो कुछ किया गया उससे हम मुतमईन नही है । हम दुबारा उसका सर्वे करा रहे है । उसके बाद लोगों की जो जरूरतें होंगी उनको सामने रखकर हम उनको पूरा करने की कोशिश करेंगे।

SHRI YOGENDRA SHARMA: How many have been rehabilitated out of them? That is my question.

श्री सिकन्दर बख्त : मेरे पास इस वक्त वह फीगर मौजूद नही है ।

SHRI R. NARASIMHA REDDY: Sir, according to the press reports 1,60,000 dwellings have been demolished. Is this a correct figure? Secondly may I know from the hon. Minister whether it is not possible to accommodate at least some of them in the areas from which they were driven out?

SHRI SIKANDAR BAKHT: I can only give figures as they are available in the records of different Departments. The figures which nave been placed before the Shah Commission do not appear to agree with the figures that I have in my Department. That is why a survey alone might help us,

SHRI R. NARASIMHA REDDY: would like to know your figure.

SHRI SIKANDAR BAKHT: I do not have that figure just now.